

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

CP(IB) 169 of 2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2019**

Name of the Company: Canara Bank
V/s
Nakoda Ltd

Section of the Companies Act : Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	<i>SHRADDHARITHA SAMAL</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>[Signature]</i>
2.				

ORDER

The Petitioner is represented through respective Learned Counsel(s).

At the request of the Counsel of the Petitioner, the matter is adjourned.

List the matter on 07.01.2019.

[Signature]
**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 26th day of November, 2019.